

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-17/2004/5412/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Nirmali Talukdar,
District & Sessions Judge,
Kokrajhar.

Dated Guwahati, the ¹⁶27 June, 2024.

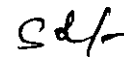
Sub:- **Casual leave alongwith station leave permission.**

Ref:- Letter No.DJK./I-5/2024/1266, dtd. 24.06.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 03.07.2024 and 04.07.2024, along with station leave permission, with the official vehicle to Guwahati at own cost, from the evening of 26.06.2024 till the morning of 05.07.2024**, as prayed for. The Addl. District & Sessions Judge (FTC), Kokrajhar, and in his absence, the Civil Judge (Sr. Div) & Asstt. Sessions Judge, Kokrajhar, and in his absence, the Chief Judicial Magistrate, Kokrajhar, and in his absence, the next senior most Judicial Officer available at the station will be in charge of your Court and Office in your absence.

Yours faithfully,




JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-17/2004/5413/A, dated , 27-06-24

Copy to:

✓1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
